

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-THIRD REPORT

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Twenty-third Report.

2. The Committee met on the 11th March, 1968, for—

(I) Classification and allocation of time for discussion of the following Bills:—

(1) The Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by H. H. Maharaja Sriraj Meghrajji Dhrangadhra.

(2) The Constitution (Amendment) Bill, 1968 (*Amendment of article 54*) by Shri Rabi Ray.

(3) The Constitution (Amendment) Bill, 1968 (*Amendment of article 3*) by Shri Hem Raj.

(4) The Constitution (Amendment) Bill, 1968 (*Amendment of article 105*) by Shri Rabi Ray.

(II) Allocation of time for discussion of the Indian Penal Code (Amendment) Bill, 1967, as passed by Rajya Sabha.

(III) Allocation of time for discussion of the motion for concurrence in regard to the Delhi Rent Control (Amendment) Bill, 1964, referred to Joint Committee by Rajya Sabha.

Classification and Allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. H. H. Maharaja Sriraj Meghrajji Dhrangadhra and Shri Hem Raj attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by H. H. Maharaja Sriraj Meghrajji Dhrangadhra. 1½ hours

(2) The Constitution (Amendment) Bill, 1968 (*Amendment of article 54*) by Shri Rabi Ray. 1½ hours

(3) The Constitution (Amendment) Bill, 1968 (*Amendment of article 3*) by Shri Hem Raj. 1½ hours

(4) The Constitution (Amendment) Bill, 1968 (*Amendment of article 105*) by Shri Rabi Ray. 1½ hours

Allocation of time to Bill as passed by Rajya Sabha

5. Shri Diwan Chand Sharma, the Member incharge of the Bill, had been invited to present before the Committee his views on the Bill. He did not attend the sitting.

6. After considering all aspects of the Bill, the Committee allotted 1½ hours for the discussion of the Indian Penal Code (Amendment) Bill, 1967, as passed by Rajya Sabha.

Allocation of time to the Motion for concurrence

7. The Committee also allotted 1 hour for discussion of the motion given notice of by Shri Diwan Chand Sharma for concurrence in regard to the Delhi Rent Control (Amendment) Bill, 1964 by Shri M. P. Bhargava (Member of Rajya Sabha) referred to Joint Committee by Rajya Sabha.

*Recommendations***8. The Committee recommend—**

- (i) that the categorisation and allocation of time to Bills by the Committee as shown in para 4 above be agreed to by the House;
- (ii) that the allocation of time to the Indian Penal Code (Amendment) Bill, 1967 be agreed to by the House; and
- (iii) that the allocation of time for discussion of the motion for concurrence in regard to the Delhi Rent Control (Amendment) Bill, 1964 be agreed to by the House.

NEW DELHI;

R. K. KHADILKAR,

Chairman,

March 11, 1968.
Phalguna 21, 1969 (Saka).

*Committee on Private Members' Bills
and Resolutions.*